

**Central Electricity Regulatory Commission
New Delhi**

RECORD OF PROCEEDINGS

Petition No. 100/TT/2011

Subject : Approval under regulation-86 of CERC (Conduct of Business) Regulations 1999 and CERC (Terms and Conditions of Tariff) Regulations 2009 for determination of Transmission Tariff for 400 kV D/C Koderma TPS-Biharshariff Substation under Transmission Line and 02 nos. Associated Line bays at Biharshariff Substation under Transmission System for Start-up power to DVC and Maithon Right Bank Generation Projects in Eastern Region from anticipated DOCO (01.04.2011) to 31.03.2014.

Date of Hearing : 9/8/2011

Coram : Dr. Pramod Deo, Chairperson
Shri. S. Jayaraman, Member
Shri. V.S. Verma, Member
Shri. M. Deena Dayalan, Member

Petitioner : PGCIL, New Delhi

Respondents : HPPC, Delhi TRANSCO Ltd. and DVC

Parties present : Shri. S.S. Raju, PGCIL
Shri Aakash Srivastva, PGCIL
Shri M.M. Mondal, PGCIL

1. The petitioner submitted that the anticipated date of commercial operation of the asset under consideration has been revised from 1.4.2011 to 1.6.2011 and prayed for approval of tariff based on the auditor's certificate submitted along with the petition, as the actual expenditure will be submitted at the time of truing up.

2. The Commission directed the petitioner to submit a certificate from its Management giving the details of the expenditure incurred between 1.4.2011 and 1.6.2011 on affidavit before 30.8.2011, with copies to the respondents.

3. Subject to the above, order in the petition was reserved.

Sd/-

(T. Rout)
Joint Chief (Law)